

Mr. Speaker: I do not know. Very often it is complained that there is no quorum.

Shri Satya Narayan Sinha: We will arrange for quorum and guarantee quorum that day.

Mr. Speaker: Very well. In view of what the hon. Minister of Parliamentary Affairs has stated that motion will be made at 5 P. M. on the 22nd May and that it will take two and a half hours, I suggest to the House that it may sit till 7-30 P. M.

Some Hon. Members: 5 P.M. to 7 P.M.

Mr. Speaker: Or, we can sit for two hours more, from 5 P.M. to 7 P.M.

Shri Frank Anthony (Nominated—Anglo-Indian): Was it not understood that there would be a three-day discussion on the Railway Budget?

Shri Satya Narayan Sinha: We shall see. If the House insist that we should have one more day for it, we shall just consider.

Shri T. B. Vittal Rao (Khammam): Every year, we have been discussing the Railway Budget for three days. Why should that be cut short now?

Shri Satya Narayan Sinha: That is because the Session is very short this time. (Interruptions).

Mr. Speaker: I shall consider that. Last year, it was three days. So, we shall have three days this time also, as during last year.

ELECTION TO COMMITTEES

COURT OF ALIGARH MUSLIM UNIVERSITY

The Minister in the Ministry of Education and Scientific Research (Dr. K. L. Shrivastava): I beg to move:

"That in pursuance of sub-clause (xviii) of clause (i) of Statute 8 of the Statutes of the Aligarh Muslim University, the Members of Lok Sabha do proceed to elect,

in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Court of the Aligarh Muslim University."

Mr. Speaker: The question is:

That in pursuance of sub-clause (xviii) of clause (i) of Statute 8 of the Statutes of the Aligarh Muslim University, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Court of the Aligarh Muslim University."

The motion was adopted.

COURT OF UNIVERSITY OF DELHI

The Minister in the Ministry of Education and Scientific Research (Dr. K. L. Shrivastava): I beg to move:

"That in pursuance of sub-clause (xvii) of clause (1) of Statute 2 of the Statutes of the University of Delhi, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Court of the University of Delhi."

Mr. Speaker: The question is:

"That in pursuance of sub-clause (xvi) of clause (1) of Statute 2 of the Statutes of the University of Delhi, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Court of the University of Delhi."

The motion was adopted.

Mr. Speaker: There is a third motion in the name of Maulana Azad. Maulana Azad.

Dr. K. L. Shrivastava: I beg to move:

Shri Khushwaqt Rai (Kheri): Is it in order that a Deputy Minister should move the motion when the Minister incharge of the particular Ministry is himself present here?